## INDIAN POST OFFICE (AMEND-MENT) BILL\*

(Omission of section 25)

SHRI GEORGE FERNANDES: (Muzaffarpur): I beg to move leave to introduce a Bill further amend the Indian Post Office Act, 1898.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend Indian Post Office Act, 1898."

The motion was adopted.

GEORGE FERNANDES: SHRI I introduce the Bill.

(AMEND-TELEGRAPH INDIAN MENT) BILL\*

(Omission of section 25)

SHRI GEORGE FERNANDES (Muzaffarpur): I beg to move for leave to introduce a Bill further to amend the Indian Telegraph Act, 1885.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend Indian Telegraph Act, 1885".

The motion was adopted.

GEORGE FERNANDES: SHRI I introduce the Bill.

DRAMATIC PERFORMANCES (RE-PEAL) BILL\*

SHRI GEORGE FERNANDES (Muzaffarpur): I beg to move for leave to introduce a Bill to repeal the Dramatic performances Act, 1876.

MR. DEPUTY-SPEAKER: question is:

"That leave be granted to introduce a Bill to repeal the Dramatic Performance Act, 1876".

The motion was adopted.

SHRI GEORGE FERNANDES: introduce the Bill.

MR. DEPUTY SPEAKER: Shri Raghunath Singh Verma is not present. Now, Mr. Kusuma Krishna Murthy.

PROTECTION OF CIVIL RIGHTS (AMENDMENT) BILL

(Amendment of section 3, etc.)

SHRI KUSUMA KRISHNA MUR-THY (Amalapuram): I beg to move for leave to introduce a Bill further to amend the Protection of Rights Act, 1955.

MR. DEPUTY-SPEAKER: The guestion is:

"That leave be granted to introduce a Bill further to amend the Protection of Civil Rights Act, 1955."

The motion was udopted.

SHRI KUSUMA KRISHNA MUR-THY: I introduce the Bill.

CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL\*

(Amandment of First Schedule)

SHRI VIRDHI CHANDER JAIN (Barmer): I beg to move for leave to introduce a Bill further to amend the Code of Criminal Procedure, 1973."

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Code of Criminal Procedure, 1973." The motion was adopted.

<sup>\*</sup>Published in Gazette of India Extraordinary Part II, section 2, dated 19-2-1982 A marries II must emperiment an other to sair